THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.III/166/2019-Judl./Part-1/271 Dated Shillong, the 23rd April, 2021

In view of the current second wave scenario of the rapidly rising COVID-19 cases in the State, only "extremely urgent" matters shall be taken up w.e.f. Monday, 26.04.2021 till Monday,10.05.2021, or until further orders, whichever is earlier. The following measures shall be adopted in this regard:

- 1. An application giving cogent and justifiable reasons for listing of "extremely urgent" new matters may be sent to the Joint Registrar(Listing);
- 2. A Ld. advocate praying for urgent listing of a pending matter under the "extremely urgent" category shall also be required to provide cogent and justifiable reasons and shall inform the opposite party and /or their advocate(s) well in advance;
- 3. Whether or not a matter (new or pending) is considered as "extremely urgent", shall be determined by the Hon'ble, the Chief Justice, depending on the facts/merits of the case.

By Order.

JOINT REGISTRAR (LISTING)

Memo NO.HCM.III/166/2019-Judl./Part-1/271-A Dated Shillong, the 23rd April, 2021

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The Advocate General/Additional Advocate General, Meghalaya, Shillong for kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for kind information.
- 8. The Registrar (Administration), High Court of Meghalaya, Shillong for kind information and necessary action.
- 9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
- 10. The Asst. Solicitor General, High Court of Meghalaya, Shillong for kind information.
- 11. The President/ Secretary, High Court Bar Association, Shillong for kind information.
- 12. The President/ Secretary, Shillong Bar Association, Shillong for kind information.
- 13. All Court Masters concerned for information and necessary action.
- 14. Notice Board.
- 15. Office File.

The Contraction of the Contracti JOINT REGISTRAR (LISTING)